

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 704 of 2020

IN THE MATTER OF:

Kishanlal Likhmichand Bothra

...Appellant

Versus

Canara Bank

...Respondent

Present:

For Appellant: Mr. Navneet Dugar, Advocate.

**For Respondent: Mr. Rohan Agrawal and Mr. Prakash Shinde,
Advocates.**

ORDER
(Through Virtual Mode)

17.09.2020: Reply affidavit filed by the Respondent is taken on record. Learned counsel for the Appellant wants to file rejoinder thereto. He may do so within two weeks.

Short written submissions, not exceeding three pages, may also be filed by the learned counsels for the parties within two weeks.

List the matter 'for admission (after notice)' on **2nd November, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc